

D
ITEM NO.13

COURT NO.11

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).2915/2012

(From the judgment and order dated 13/02/2012 in CRLA
No.2694/1982 of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

BRIJENDRA SINGH & ORS.

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

(With application for bail)

Date: 20/04/2012 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE T.S. THAKUR
HON'BLE MRS. JUSTICE GYAN SUDHA MISRA

For Petitioner(s) Mr. A.V.S. Rajan, Adv.
Mr. Satyajit A. Desai, Adv.
Ms. Anagha S.Desai, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

Perused the letter circulated by the learned
counsel for the petitioners.

Let the additional documents be filed within
a period of two weeks.

Post thereafter.

[KALYANI GUPTA]
COURT MASTER

[VEENA KHERA]
COURT MASTER